

Bill no- 13

CONFIDENTIAL



सत्यमेव जयते

राज निवास  
दिल्ली-११००५४  
RAJ NIWAS  
DELHI-110054

Subject: The Minimum Wages (Delhi) Amendment Bill, 2015 (Bill No.13 of 2015).

Enclosed is a message of the Lt. Governor to the Speaker of the Legislative Assembly conveying the direction of the President of India on The Minimum Wages (Delhi) Amendment Bill, 2015 (Bill No.13 of 2015), returning the Bill to the Legislative Assembly for reconsideration and amendment of the Bill.

Two authenticated copies (in original) of 'The Minimum Wages (Delhi) Amendment Bill, 2015 (Bill No.13 of 2015)' are also returned herewith.

Receipt of this letter, Lt. Governor's Message and authenticated copies may please be acknowledged.

Encl.: As above

Vijay Kumar  
(Vijay Kumar.)  
Secretary to Lt. Governor

Secretary, Legislative Assembly  
U.O. No. 25(3)/2016-RN/31/ A- 1767

Date:- 08/03/2017

HS may kindly see.

S.P. 09/03/2017

Honble Speaker



MESSAGE

The President of India has considered the Minimum Wages (Delhi) Amendment Bill, 2015 (Bill No.13 of 2015) and directed that the Bill be returned to the Legislative Assembly of the National Capital Territory of Delhi requesting to reconsider and amend the Bill, and, in particular, consider the desirability of introducing the following amendments: -

- a) In clause 2, the expression "State Government" may be retained;
- b) In clauses 3,4,5,6,7,8,9,10 and 11, the expressions "appropriate Government" may be retained;
- c) In clause 4 [ proposed new sub-section(3) of section 4], 9 [ proposed provisos to sub-section (1) of section 11], and clause 16 (inserting new section 31A), the expression "the Government of National Capital Territory of Delhi" may be replaced with the expression "the appropriate Government"; and
- d) In clause 12 (amending section 20), the words "or by any person or any organization duly authorized by the worker" may be omitted.

The Bill is, therefore, returned for reconsideration of the Legislative Assembly of National Capital Territory of Delhi under proviso to section 25 read with first proviso to section 24 of the Government of National Capital Territory of Delhi Act, 1991 and Rule 157 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, 1997.

Speaker,  
Legislative Assembly of the  
National Capital Territory of Delhi.

  
( Anil Baijal )  
Lt. Governor

08.03.2017.